

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 301**  
**IB-434(ND)/2022**

**IN THE MATTER OF:**

M/s. Paisalo Digital Ltd.

.... Petitioner/Applicant

Vs.

M/s. HPS IT Solutions Pvt. Ltd.

.... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 30.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the FC

: Mr. Harshal Kumar, Adv.

For the Respondent

: Mr. Mrinal Harsh Vardhan, Mr. Yougender Singh,  
Mr. Kailash Ram, Adv.

**ORDER**

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the Respondent. Pleadings are complete.

With the consent of the parties, matter adjourned to 09.05.2024 for arguments.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**